

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 143 of 2017 &
IA Nos. 22, 1374 & 1556 of 2018**
&
**APPEAL NO. 17 OF 2018 &
IA NOS. 79, 1375 & 1557 OF 2018**

Dated: 1st November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**APPEAL NO. 143 of 2017 &
IA Nos. 22, 1374 & 1556 of 2018**

Jindal Power Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Mridul Chakravarty
Mr. Pallav Mongia for PGCIL

Mr. Ravin Dubey for R-11

**APPEAL NO. 17 OF 2018 &
IA NOS. 79, 1375 & 1557 OF 2018**

Jindal Power Limited Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi
Ms. Shreshth Sharma

Counsel for the Respondent(s) : Mr. Mridul Chakravorty
Mr. Pallava Mongia for PGCIL

Mr. Aashish Anand Bernard
Mr. Paramhans for R-8

ORDER

IA Nos.1374 & 1375 of 2018 ***(Appl. for condonation of delay in filing replies)***

Delay in filing replies are condoned and replies are taken on record. Applications are disposed of.

IA Nos.1556 & 1557 of 2018 ***(Appl. for condonation of delay in filing rejoinders)***

Delay in filing rejoinders are condoned and rejoinders are taken on record. Applications are disposed of.

APPEAL NO. 143 of 2017 & IA No. 22 of 2018 **AND** **APPEAL NO. 17 OF 2018 & IA No. 79 OF 2018**

Learned counsel for the Respondent Nos.2 to 4 (PGCIL) submits that reply filed to IA No. 22 of 2018 would cover the contentions of the Respondents so far as the main appeal. However, he is permitted to file the memo to that effect forth.

It is represented that pleadings are complete. List these appeals for hearing on **04.02.2019.**

(S. D. Dubey)
Technical Member

Js/kt

(Justice Manjula Chellur)
Chairperson